

(2022) 07 NCLT CK 0004
In the National Company Law Tribunal
Case No : ?C.P. (IB) 73 Of 2021

M/s Arora Iron & Steel Rolling Mills Pvt Ltd	APPELLANT
Vs	
M/s Jkew Forgings Ltd	RESPONDENT

Date of Decision : 04-07-2022

Acts Referred:

Citation : (2022) 07 NCLT CK 0004

Hon'ble Judges : Harnam Singh Thakur, Member (J); Subrata Kumar Dash, Member (T)

Bench : Division Bench

Advocate : Dr. Rajansh Thukral, Adesh Tandon

Final Decision : Disposed Of

Judgement

It is jointly stated by the Ld. Counsel for the parties that the parties have arrived at a settlement and the matter has been resolved amicably and the settlement deed dated 11.05.2022 has been e-filed. This fact has been verified by the Court Master.

Ld. Counsel for the petitioner stated that on the basis of the said settlement, he may be permitted to withdraw the present petition.

Keeping in view the statement made by learned counsel for the petitioner, the present petition is dismissed as withdrawn with liberty to revive the same, if the terms and conditions of the said settlement are not complied with by either of the parties.